

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK**

ORIGINAL APPLICATION NO. 999 OF 2012
CUTTACK, THIS THE 14th DAY OF JANUARY, 2013

CORAM

**HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)**

.....
M.Janaki Patra,
Aged about 28 years,
W/o. Late M.Niranjan Patra,
At/P.O.- Golla Gandapalli,
Dist.- Ganjam.

.....**Applicant**

Advocate(s) M/s. S.Bahadur, B.B.Behera

VERSUS

Union of India represented through

1. General Manager,
East Coast Railway, E.Co.R.Sadan,
P.O. Mancheswar,
Dist.-Khurda-751017
2. Divisional Railway Manager,
East Coast Railway,
Khurda Road Division, P.O. Jatni,
Dist.-Khurda, PIN-752050.
3. Sr. Divisional Personnel Officer,
East Coast Railway, Khurda Road,
P.O. Jatni, Dist.-Khurda-752050.

.....**Respondents**

Advocate(s)..... Mr. T.Rath.

O R D E R (ORAL)

MR. A.K.PATNAIK, MEMBER (JUDL.):

Heard Mr. S.Bahadur, Ld. Counsel for the applicant and Mr. T.Rath, Ld. Standing Counsel appearing for the Railways, on whom a copy of this O.A. has already been served.

2. The Applicant has filed this O.A. seeking a direction to the

Respondents to provide employment on compassionate ground in her favour

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due to untimely death of her father-in-law Late Chinniah Patra. Due to inaction on the part of the Respondents, ventilating her grievance, she has already filed representation addressed to Sr. Divisional Personnel Officer, East Coast Railway, Khurda Road, Bhubaneswar, Respondent No.3, vide representation dated 07.08.2012. Mr. Bahadur, Ld. Counsel for the applicant, at the outset, submitted that he will be satisfied if a direction is issued to Respondent No.3 to consider the representation within a specific time frame.

3. In view of the above, without entering into the merit of this case, we dispose of this O.A. with direction to Respondent No.3, i.e. Sr. Divisional Personnel Officer, E.Co.Railways, to consider and dispose of the representation dated 07.08.2012, if it is still pending with him, by way of reasoned and speaking order within a period of two months from the date of receipt of copy of this order and communicate the result thereof to the applicant.

4. Copy of this order along with paper book be transmitted to Respondent No. 3 at the cost of the applicant, for which Mr. Bahadur, Ld. Counsel for the applicant, undertakes to deposit the requisites by 18.01.2013.

5. With the aforesaid order and direction, the O.A. stands disposed of at the stage of admission itself.


(R.C.MISRA)
MEMBER(ADMN.)


(A.K. PATNAIK)
MEMBER(JUDL.)